APPENDIX-5B

CERTIFICATE OF CHARTERED ACCOUNTANT/ COST ACCOUNTANT/ COMPANY SECRETARY (FOR ISSUE OF EPCG AUTHORISATION)

I/We	hereby	confirm	that I	I/We hav	e exa	mined	the	prescribed	registers	and	also	the
releva	ant reco	rds of M	/s				. and	hereby cer	tifv that:			
			, •						,			
				,						· ,		
I. Ih	e followi	ng docu	iments/	records	have	been	turnis	shed by the	e applicant	firm/	comp	any
and	have be	en exam	ined ar	nd verified	bv me	e/us: -						

- (a) For deemed exports:
- (i) Copy of ARO/Back-to-back inland letter of Credit of Advance Authorisation for intermediate Supplies or Supply invoices or CT3/ARE3 duly certified by the Bond Office of EOU concerned showing that supplies have been received.
- (ii) e-BRC/export realisation from RBI's EDPMS as evidence of having received the payment through normal banking channel or a self certified copy of payment certificate issued by the Project Authority concerned in the form given in Appendix-7D.
 - (b) For export of goods:
 - (i) Export Order/Contract,
 - (ii) Shipping Bills/Bill of Exports /Airways Bills/PP Receipts
 - (iii) Bill of Lading
 - (iv) Customs/Bank attested invoices
 - (v) e-BRC / export realisation from RBI's EDPMS/Bank Certificate of Export and Realization
 - (vi) GR declaration, and
 - (vii) Connected books of accounts
- (c) For export of services:

- (i) e-BRC/export realisation from RBI's EDPMS/ Bank Certificate of direct foreign exchange earning
 - (ii) GR declaration,
 - (iii) Forward Inward Remittance Certificates (FIRCs)
 - (iv) Certificate from international credit card companies
 - (v) C.A. certificate for indirect sources
- (vi) Certified statements from the Banker/ Chartered Accountant of Foreign Exchange earnings and connected books of accounts.
- II. The relevant accounting and financial register(s) as prescribed under different Acts and Rules made thereunder have been maintained and authenticated under my/our seal and signature.
- III. The information given by the applicant firm/company in the 'Aayaat Niryaat Form' including details on
 - (a) imports/exports made and services rendered,
 - (b) foreign exchange earnings/ realization (both from direct and indirect sources)
 - (c) third party exports
 - (d) deemed exports

- IV. Neither I, nor any of my/our partners is a partner, director, or an employee of the above-named entity, its Group companies or its associated concerns.
- V. I/We fully understand that any statement made in this certificate, if proved incorrect or false, will render me/us liable to face any penal action or other consequences as may be prescribed in law or otherwise warranted.
- VI. Details of export of same/similar products made during the Preceding 3 years as in ANF 5A:

Financial Year	FOB/FOR value of	FOB/FOR value of	Specific export	Net FOB/FOR	Average
	Exports/supplies	Exports/supplies	obligation made	value of	Export
	in INR.	in equivalent USD.	against other	Exports/supplies	Obligation
			EPCG	in equivalent USD.	
			authorisations of	(value shown in	
			exports/Supplies	column (3) minus	
			shown in column	value shown in	
			(3) in USD.	column (4)).	
		(3)	(4)	(5)	
(1)	(2)				
					(6)
Preceding					Average of
year 1					value shown
Preceding					in Column (5)
year 2					
Preceding					
year 3					

(Signature and Stamp/ Seal of the Signatory) (Chartered Accountant/ Cost Accountant/Company Secretary)

Name of the Signatory:

Place: Address:

Date: Membership No:

The following documents or records mentioned in serial number (I) have not been maintained/ furnished, examined or verified:-

1.

2.

Note: Each page of this annexure is to be signed by the Chartered Accountant/Cost Accountant/Company Secretary, with his registration number.